



Government of Jammu and Kashmir

Finance Department

Civil Secretariat, Jammu.

Notification

Jammu, the 30th January, 2017

SRO 26 :- In exercise of the powers conferred by Section 5 of the Jammu and Kashmir Levy of Tolls Act, Samvat 1995, (Act No. VIII of 1995), the Government hereby exempt from payment of levy of toll leviable under the said Act, 46 digital boards purchased from Microline India pvt. Ltd. Pune to be imported into the State by Delhi Public School, Srinagar for providing quality education to its students subject to condition that the Principal of Delhi Public School, Srinagar certifies that the digital boards so imported are exclusively meant for the aforesaid purpose and no tax benefit percolates to the supplier.

By order of the Government of Jammu and Kashmir.

Sd/-

(Navin K. Choudhary), IAS

Commissioner/Secretary to Government
Finance Department

No. ET/Exemp/211/2016

Dated: 30 -01-2017

Copy to the:-

1. Commissioner/Secretary to Government, Department of Law, Justice & Parliamentary Affairs (w.7.sc).
2. Commissioner, Commercial Taxes Department, J&K, Jammu.
3. Excise Commissioner, J&K, Jammu.
4. Deputy Commissioner Commercial Taxes, Check Post Lakhanpur.
5. OSD to Hon'ble Finance Minister.
6. Private Secretary to Hon'ble Minister of State For Finance.
7. Private Secretary to Commissioner/Secretary, Finance.
8. Principal, Delhi Public School, Srinagar.
9. Stock file/Incharge website, Finance


(Vivek Modi)

Deputy Secretary to Government
Finance Department